

Kerala Public Services (Amendment) Act, 1983

4 of 1984

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An Act further to amend the Kerala Public Services Act, 1968. WHEREAS it is expedient further to amend the Kerala Public Services Act, 1968, for the purpose hereinafter appearing; BE it enacted in the Thirty-fourth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Kerala Public Services (Amendment) Act, 1983.

(2) It shall be deemed to have come into force on the 1 st day of October, 1981.

2. Insertion Of New Section 4 :-

In the Kerala Public Services Act, 1968 (19 of 1968) (hereinafter referred to as the principal Act), after section 3, the following section shall be inserted namely:-

"4. Act and rules thereunder to apply to certain persons notwithstanding anything in the Industrial Disputes Act or any other law.-Notwithstanding anything contained in Chapter VA or in any other provision of the Industrial Disputes Act, 1947 (Central Act 14 of 1947) or in any other law for the time being in force, or in any judgment, decree or order of any court, the appointment of any person to any public service or post in connection with the affairs of the State of Kerala and the conditions of service (including termination of service) of any person appointed to any

such service or post shall be governed by the provisions of this Act and the rules made or deemed to have been made thereunder."

3. Repeal And Saving :-

(1) The Kerala Public Services (Amendment) Ordinance, 1983 (36 of 1983), is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.